MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

15.40 hour.

[SHRI IBHAQUE SAMBHALI in the Chair]
DELHI SALES TAX (AMENDMENT AND VALIDATION) BILL

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): I beg to move:

"That the Bill to amend retrospectively the law relating to sales tax as in force in the Union territory of Delhi during a past period and to validate taxes on the sale or purchase of certain goods during such period, be taken into consideration."

By a notification issued by the Ministry of Home Affairs on 28th April, 1951, under section 2 of Part "C" States (Laws) Act. 1950 [later on named as Union Territories (Law) Act 1950, after Delhi became a Union Territory], the Bengal Finance (Sales Tax) Act, 1941, was extended to the Union Territory of Delhi with certain modi-'fications. The aforesaid Act of 1941 has since been repealed by section 73 of the Delhi Sales Tax Act, 1975, with the usual saving provisions. Sub-section (2) of section 6 of the 1941 Act, as extended, required a notice of not less than three months to be given before any notification to add or to omit from or otherwise amend the Schedule appended to the Act was issued. The above notification of 28th April, 1951, was subsequently amended on four different occasions by notifications issued by the Ministry of Home Affairs. The last such notification of 7th December, 1957, amended the aforesaid sub-section (2) of section 6 of the Act, as extended, so as to replace the expression "not less than three months' notice" by the "such previous notice as expression it consider reasonable." The result of

this amendment was that it was not necessary for the Government to give three months' notice of its intention to amend the Schedule and the amendment of the Schedule could be undertaken by giving a reasonable notice which need not be of three months.

Under the amended section 6(2) several notifications were issued by the Ministry of Home Affairs which amended the Schedule appended to the Act.

The Part "C" States (Law) Act, 1950, did not contain any provision for laying of notifications issued under section 2 of that Act, before Parliament. Similarly, there was no provision in the Bengal Finance (Sales Tax) Act, 1941, as extended to Delhi, for laying before Parliament notifications issued under sub-section (2) of section 6 of that Act. Accordingly none of the above notifications were laid before Parliament. In the circumstances, the question of these notifications being scrutinised at any time by the Committee on Subordinate Legislation of this House did not arise.

The vires of the notification of 7th December, 1957, aforesaid was challenged through writ petitions in the Delhi High Court. While a single Judge of the Delhi High Court allowed the petitions, the Division Bench dismissed the petition on appeal. The matter came up in appeal before the Supreme Court in the case of Lachminarayan vs. Union of India and others.

The Supreme Court ruled in this case that the notification dated 7th December, 1957 was beyond the powers conferred on the Central Government by section 2 of the Part C States (Laws) Act, 1959 and, therefore, the notifications in question which were issued under the amended section 6(2) of the Bengal Finance (Sales Tax) Act, 1941, as applicable to Delhi, without complying with the mandatory requirement of not less than three months notice, enjoined by section 6(2) of the Act, were also in-

207

valid and ineffective. The view taken by the Supreme Court was that the power conferred by section 2 of the Union Territories (Laws) Act, 1950 to make restrictions and modifications in the enactment sought to be extend. ed is not a separate and independent power. It is an integral constituent of the power of extension. It cannot be exercised apart from the power of extension. The power exhaust itself on extension of the enactment. It cannot be exercised repeatedly or subsequently to such extension. It cannot be exercised only once simultaneously with the extension. Further, the power cannot be used for a purpose other than that of extension. In the exercise of this power only such restrictions and modifications can be validly engrafted in the enactment sought to be extended, which are necessary to bring it into operation and effect in the Union Territory. Modifications which are not necessary for or ancillary and subservient to the purpose of extension are not permissible. Only such modifications can be legitimately necessary for such purpose as are required to adjust, adapt and make the enactment suitable to the peculiar local conditions of the Union Territory for carrying it into operation and effect. The words "restrictions and modifications" in section 2 of the Union Territories (Laws) Act, 1950 do not cover such alterations as involve a change in any essential features of the enactment or the legislative policy built into it.

In view of the aforesaid judgment of the Supreme Court, notifications that amended the original extension notification of 28th April, 1951 as also the notifications issued under the amended section 6(2), which modifled the schedule to the Act. are bad and are required to be validated. Further, it may be possible to advance the argument that some of the modifications made in the Act by the extension notification of 28th April, 1951 '(particularly the substitution of the

schedule to the Act by a new schedule) are not valid as being beyond the limits of permissible modifications. In the case before the Supreme Court, the court did not allow a similar argument to be raised on a technical ground, namely, that it was not raised in the original pleadings. It appears desirable to avail of the present opportunity to make a suitable provision for avoiding scope for any such argument being raised in any future case.

(Amdt.) Bill

Sir, the aforesaid judgment of the Supreme Court was delivered on the 25th November, 1975. The Commissioner, Sales Tax, Delhi, approached the Central Government for undertaking a legislation in the form of an Ordinance to cure the defects pointed out in the judgment. It was considered necessary to collect relevant factual data about the likely refund which would have to be allowed by the Delhi Administration in case the validating legislation, which was required for the purpose, was not enacted Details of all the notifications which were to be validated had to be collected. The effect of the judgment on any other legislations extended to Union Territories under section 2 of Part C States Laws Act, 1950 was also to be examined. It was also felt that legislation by Ordinance was not desirable in respect of taxation matters like this, particularly when it required validation of actions taken in the past. The Delhi Administration was, therefore, advised to collect the required data and to forward a Bill for enactment by Parliament. were also advised to place the Bill before the Metropolitan Council of Delhi, as required by the Delhi Administration Act, 1986. All these processes including discussions between siministrative Ministries and the Delhi Administration inevitably took time. The Bill in the form in which it could be placed before the Metropolitan Council was finalised in April, 1976 Administration informed the Central Government on 4th June, 1976 that the Bill has been recommended by the

Metropolitan Council and the Executive Council of Delhi has approved it. The Administrator, Delhi has also seen the Bill. While forwarding the Bill, the Delhi Administration stressed that if the validating legislation was not enacted, they would be required to refund the taxes already collected to the tune of Rs. 40 crores.

If the refund of taxes already collected was allowed to be made, the benefit of such refund would have accrued to the dealers and not to the purchasers from whom the tax would have been recovered already by such dealers.

In view of the above position, the Government decided on 29th June. 1976, to enact a legislation in the current Session of Parliament to cure all the defects. The Bill before the House seeks to achieve the following objectives:—

- (1) The notification of 28th April, which extended the 1951. Bengal Finance (Sales Tax) Act, 1941, to the Union Territory of Delhi with certain also the modifications as notifications which other amended the aforesaid extension notification of 28th April. 1951, shall be deemed to have been and to be a law enacted by Parliament on the date on which each of such notifications was published in the Gazette of India:
- (ii) Sub-section (2) of section 6 of the Act as extended to Delhi would be modified so as to retrospectively do away with the requirement of previous notice; and
- (iii) Validation of action taken in the past on the basis of notifications issued under the said section 6(2).

I would like to reiterate that the Bill seeks only to cure the legal defects which were pointed out in the judgment of the Supreme Court. It does not create any new charge or liability under the Bengal Finance (Sales Tax) Act, 1941, as extended to Delhi which, as stated earlier, has since been repealed by the Delhi Sales Tax Act, 1975, enacted by Parliament and brought into effect from 21st October, 1975. The Bill merely seeks to restore and confirm the position obtaining during the past period.

There have been precedents whenretrospective-validating legislation had to be enacted. In the case of Delhi itself, the Bengal Finance (Sales Tax) (Delhi Validation of Appointments and Proceedings) Act, 1971, was enacted in-June, 1971, when the appointment of officers for assisting the Commissioner of Sales Tax Delhi was challenged before Delhi High Court as not being in accordance with section 3 of the Bengal Finance (Sales Tax) Act, 1941, as extended to Delhi. It validated all appointments made from the commencement in 1951 of the Bengal Finance (Sales Tax) Act, 1941, as extended to Delhi as also all assessments, etc., made by officers soappointed from that tune. The-Central Sales Tax (Amendment) Act enacted in 1969 also amended the principal Act retrospectively from 1-10-1958 and validated the collections. made between 1-10 1958 and 9th June, 1969 (the date of commencement of the Amendment Act) when the Supreme Court interpreted the provisions of the law in a manner different from the original intentions of such law.

Sir I trust that the House will unanimously accept the Bill.

MR. CHAIRMAN: Motion moved:

"That the Bill to amend retrospectively the law relating to sales taxe as in force in the Union territory of Delhi during a past period and to validate taxes on the sale or purchase of certain goods during such period, be taken into consideration." **AUGUST 24, 1976**

Mr. Hari Singh

211

भी हरी जिंह (बुर्जा): हम दिल्ली सेल्ड टैंबन एमें।इन बिल पर विधार कर रहे है। समापति पापको पनी पाति ज्ञात होवा कि मक्षी नारावन द्वारा दावर केत के सम्बन्ध में मुरीम कोर्ट ने जो जशमें दिया उनने एक बड़ी ही विधित स्विति वैदा कर दी वी दिस्त्री में मेरड टैक्स के सध्यन्छ में । इससे एक दिवहन मानन के मामने वैदा हो वर्ड वी । इन कानून की धाराबी बीर उन चारायों के नायू करने के मध्वन्छ में विदेशान चाल वैदा हो यशा ।

चाप तो बानने हो है कि दिन्दी चारत ो राजवानी है। यह भारत के बढ़े-बढ़े महरों में ने एड ऐसा महर है जिन में करोड़ों वाबे की खरीदवारी खार विक्री :होती है। यह सोबाप की बान है कि चिन्ती हिन्दुस्तान के बीच में स्वित है। नी बी बास-पान के महर बार मुन्ह का हिस्सा है बार को दूर के नदर है उन सब का दिल्ली ने बहुत न्यापार चनता है। यहां के बारकेटिब टेड के चीर बनहां का मार्केट मनने होता है। इब प्रकार दिल्ली का मार्केट देश के बाब बेबो के बाजारी के निवे टीवे माइट का काम करना है। धनर घाप मेहन दैनन विवास के विडले को के कामी पर सबर इत्में मो पावेंने कि केम्ब टैक्स विवास चीर विस बदानव ने घण्डा काम किया है। यो मंत्र दो तरह का हिवाब रच कर सेव्य टैबस की बारी करने वे दिल्ली के बन्दर चीर बाहर मी, अन के मनत बानी की पकड़ कर इस विवाद द्वारा केलेच वर्ज किये

गवे हैं। तो विल्मी का सेस्म दैस्त विमाग बड़ी मुस्तैरी से काम कर रहा है। मेरुब दैवस के जरिये पिछले हो सामा में जा रक्तम मिनो है उन को 6 गुना रक्य दिस्ती में . इड़ साम में बनून हुई है। दिल्मी में सेत्व देश्व का बारा काई बरायारी जना ही नहीं करना था। कानून की शरण में कर तयह तयह के बाबे कोई में बाबर करक इन निवास के चुनन से बंदे रहते में ।इस प्रकार सरकारी केव धननाति की क्या कर हुम रे कामी में सवाते वे ।

बाप कह मक्ते हैं कि जो दावा दशपारिकों को मेन्य टैस्त का वेव है वह तां देना ही होना, उन में बना फर्क पहला है। मेकिन मैं बहुना चाहता हूं कि प्रनर कोई शापारी दो नाख ६० नेम्म दैश्म का बचा ने यार मान घर के निवे ही बैठ में बना कर हे में। इन पर 30,000 ६० महस्र स्थान का मिन बावना । यार यनर दी नाव को कियो दूसरे बंबे में सबा दे सी मान चर में उदी से 4 मान द० कमा मनता है। मेकिन इन के विश्रीत वह भी है कि प्रगर भरकार के खबाने म बेहम टैबन का बाजा व पहुने मी दिन्दी के विकास की वाजनाएं बाटाई में पढ़ मार्थे । दिल्ली में न्यापारी वर्ग बड़ा चतुर है। बड़ा इंटरनेमनन मार्डेट का बढ़ा अन्दर्भियनर पढ़ता है वर्गीक मात्र दिनिया छोटी हो नई है। वो घटना सन्दर्न में होती है उन का घमर फ़ीरन दिल्ली के बाजार पर पड़ना है। याज बाप ने सबदार में देखा होना कि लम्दन में मीने का मार्व बहुत गिर रहा है। इब का ग्रमर वहां वी है,

मौर प्राप्त बड़ी मारी ताराद में सोने की स्थित मीर फ़रोकत हुई होगी। इतिनये दिल्ली मार्केट को रेगूलेट करने के लिये प्रचातक को बंगास का नियम लागू था उस में बहुत सी सामियां थीं। मंत्री जी ने मुत्रीम कोर्ट के स्थानेंट को देखने हुए जो संगोधन पेस किया है यह कादिले तारीफ़ है भीर इस से पता सनता है कि यह विमाग कितना जागक क

माञ बहुत से लोग कहते हैं कि भारत में मेन्य टैक्स बहुत प्रधिक लया हुया है। नेकिन प्राप देखें कि भारत म सेल्म टैक्स की दर जो है वह विश्वमित देशों के मुकाबले में चौच ई भी नहीं है। यहां पर मेल्म टैक्स के नाम से व्यापारी चौर खरीददार गोर्ट कट मारना बाहते हैं । दूकानदार सेल्स टैक्स की रखीद नहीं देना चाहता क्यों कि खरीददार समजता है कि उस का पैसा बवेगा । लेकिन बास्तिकता यह नहीं है। वास्तिवकता यह है कि दुकानदार खरीददार को लोभ देकर मेल्स टैक्स का पैता प्रपने पाम ही रखता है। वह बरीडदार से कहता है कि धगर रसीद मेंने तो 10 ६० घीर सेल्स टैक्स का देना होचा। सेकिन बास्तव में इस तरह से चरीदवार का ऋायदा नहीं हो रहा है बल्कि **क्यापारी बड़ी भारी रकम को बबा कर के** भपनी जेब में डालना चाहता है। यह जो से : दैक्स कीर हैं, ये नाजाय जतत हैं। इन्होंने हमारे यहां प्राधिक संकट पैदा करने में बड़ा काम किया है। याँ तो पुनिया में लोग यह कहते हैं कि राजनेतिक लोग वड़े भ्रष्ट होते हैं, सेकिन ग्राप बड़े गौर से देखें कि इस व्यापारी वर्ग ने समाज को भ्रष्ट

कर दिया है। इनका सत्रा धन्धा पैते से ही चलता है। ज्यापारी जो होता है उसके हर घन्धे का पैमाना सिर्क मित ही होता है। वह खरीद फरोख्त के काम में, परसनल काम में, म्राने-माने के काम में हर काम में मिती को ही देखता है।

16 hrs.

मनापित जी, जो हमारे मंत्री जी ने सेल्स टैक्स का बिज पेश किया है, मैं वाकई में उनका द्भवर से आभार प्रकट करता हूं भीर यह कहना चाहता हूं कि इस सिजिसिले में जो बहुत सारे संकट पैदा हो गये थे, वह इस्माजूदा बिज के लागू करने से हल हो जायेंगे भीर बहुत सारी खामियां दूर हो जायेंगी, ऐसा मेरा अनुसान है।

ब्राज भी ब्रगर ब्राप बजारों में देखेंगे तो मामनीर पर दो तरह की बहियां व्यापारी वर्ग के यहां भिनती है। अगर कोई खरीददार जानरूक होता है, तो दुकानदार ऐसी रसीद देता है जिनका कि एकाउन्ट हो सकता है, उसका वह सेल्फटैक्स देता है, वरना ग्रगर देखता हैं कि खरीददार ऐसा ही है, गरीब ब्रादमी है, ब्रपढ़ है, समझता नहीं है तो ऐसी रसीद देता है कि जिसके कोई मायने ही नहीं होते । ग्रगर कहीं पकड़ में ग्राजाये तो वह कह देगा कि मैंने तो इसको नहीं दिय है। भ्रफसोस यह होता है कि जितनी सेल्स टैक्स की चोरी होती है, जो धांघलेबाजी होती है। उसमें हमारे ब्रधिकारी वर्गका भी हाय रहता है। मैं कहना चाहता हूं कि सेल्स टैक्स के सम्बन्ध में ग्रगर दिल्ली के

[श्री हरी सिंह]

माकट को हमारे मंत्री जी रेगुलेट कर हैं, बादमं बना दें, ढंथ से अलने को प्रवृति पर हास हैं तो हिन्दुस्तान का जो मेल्स टैक्स का कार है, वह बादर्ग का काम हो आयेथा ।

यह थिन बहुत सामविक है और बहुत भारे संकट बीर डिस्कोपैसीय जो पदा हो वर्ड चीं, उनमें यह भड़ा सफल रहेशा । मैं इस विस्त का समर्थन हो नहीं करता है थिक मंत्री की को थयाई भी बेता है।

SHRI D. K. PANDA (Bhanjanagar): The Supreme Court decision has invalidated these notifications and as far as Supreme Court decision is concerned, this was given sometime on 25th of November 1975. Some of these notifications were made under section 2 of the Delhi Sales-tax Act. At that time they should have considered what were the defects. At the High Court level this matter was being contested; both sides gave out their points of view, many points were urged among which they urged for the invalidation of these notifications. What I say is Government ought to have bestowed their best attention on these points and they should have brought in these amendments even at that time when the matter was pending in the Supreme Court.

So far as Delhi Sales Tax is concerned, we find that in regard to Hindustan Lever, some of the branch managers and accountants were arrested in connection with sales tax. We now learn that they have been released on bail of Rs. 70,000. We would like to know what the charges were how they were let off, what were the arrears which they had to pay and so on. All these things should be brought to light because these are multinational corporations and they are creating so many troubles. This offence is concerning sales tax which is only one aspect of the matter.

When they were caught, at least they should act have been let off.

(Amdt.) Bill

The House is also not in a pesition to know as to what types of neferious activities are being carried on and how they were avoiding the sales tax. If the House had been informed we · could also give our suggestions but the House is kept in darkness.

Therefore, I feel that when such multi-national corporations are evading tax to put an end to this, they must be broked and they must be punished severely, I hope the hon. Minister will also throw some light as to how and why they were released and what were the charges against them? As far as the consumers are concerned, they shou'd be out of the sales tax. Why should they be called upon to pay that for the second time? At the main source, once the sales tax is imposed then, at the consumer's level, why should they be called upon hundred times to pay that? That should not be done and no sales tax should be imposed.

Now, as far as the amending Bill is concerned it is good. I welcome that Bill because I find that now there is no way out Really the Government is going to lose Rs. 40 crores And that money has to be refunded to the private business the traders Therefore, while welcoming this Bill. I would like to say that we should have a comprehensive Bill once the Select Committee on Sales Tax Bill has gone into it. We want that a comprehensive amending Bill has to be thought of. That Bill must be such that it should be comprehensive in nature. It is no use coming every now and then with amendments. We should see that whatever lacunae there are, are pluged. Under the Essential Commodities Act, we have no power even to punish the criminals. The other day, the question was asked and the hon. Minister was saying that under the Income-tax Act. they had no power to deal with them severely. As far as sales tax is concerned, it is the big business, the multi-national corporation Hindustan

Lever—who are benefited and so, if there are lacunae, they should be plugged Hereafter we should take the necessary care and precaution to see that a comprehensive amendment is brought forward before the House.

SHRI P. V. NAIK (Kanara): Mr. Chairman Sir this Bill is welcome, being very limited in scope. The hon. Minister has stated in his statement of objects and reasons that various notifications are being validated. The De hi Administration will have to allow the claims for the wrong tax collected under the Act. The amount involved will be roughly of the order of Rs. 40 crores. And hence this Bill. The entire statement of objects and reasons could be put in one paragraph that this Bill seeks to give effect to payment of Rs. 40 crores wrongly col ected. The question now emerges as to what has happened since the year 1951.

Be that as it may on the one side, the Delhi Administration is paving this money and on the other hand if the money were paid immediately, it would not have gone to the people who had actually paid these Rs. 40 crores namely, the consumers. What I would like to urge upon the Minister is that we are a little bit confused by mentioning here the administration of this in the whole of the Union Territory of Delhi.

From time to time, we get intimation that there is the Delhi Development Authority there is the Delhi Administration there is the Delhi Municipal Corporation and so on. There is a p'ethora of these agencies-DMC, NDMC, DDA, Union Territory Government, Lt. Governor and so on and so forth-a multiplicity of agencies. Who is carrying out the municipal responsibilities who is administering the capital city of our country, who is the titular head of Delhi?-All these things create a considerable amount of confusion.

The other day we were discussing a legislation which was adopted Delhi, our premier city, from Bombay The Bombay Agricultural Produce Marketing Act. We learn this legislation is from the Bengal Finance (Sales Tax) Act, 1941. I join Shri D. K. Panda in appealing that it is time that the premier city of this country, the capital of this country, is able to have its own legislation a worthwhile administration a unified command and control, a chain of which can do away with all this stopgap, patchwork legislation, and able to bring forward a comprehensive legislation in respect of thing for Delhi so that we can see to it that the capital city's problems, financial as well as administrative. are solved. I welcome the Bill.

SHRI PRANAB KUMAR MUKHER-JEE: I am grateful to the hon. members who have made their observations. In fact, while moving for consideration, I tried to explain in detail the legal implications, why we have to bring forward this piece of legislation. It is consequent on the judgment of the Supreme Court. I am glad that hon, members have appreciated the spirit behind it.

I would like to make only two points. As regards Shri Naik's suggestion, a ready we have enacted the Delhi Sales Tax Bill. It is true that the Bengal Finance (Sales Tax) Act was extended to Delhi and was in force for quite some time. But last year we brought the Delhi Sales Tax Bill and now Delhi is administered under its cwn Act, The Delhi Sales Tax Act, 1975. From October 21, 1975, the new Act is there

Regarding the query of Shri D. K. Panda why we are bringing this type of piece-meal legislation, it is no pleasure for us to bring forward such a piece-meal legislation. It has arisen out of a judgment of the Supreme Court. The Supreme Court in its

[Shri Pranab Kumar Mukherjee]

wisdom found that the Notifications issued by the Delhi authorities were beyond their jurisdiction. As a result of this a situation emerged in which we have to act. To whom to refund? Naturally the traders will claim it. But the traders have already received it back from the consumers to whom they passed on the tax element. A situation like this may not be desirable, but it could not be avoided. It may arise out of misclassification or difference of opinion between the various competent authorities. So we have had to bring forward this legislation.

I have nothing to add as I have already explained in my introductory remarks what were the legal implications, why it is necessary and why we could not do it earlier. The Delhi Administration is guided by the rules governing Union Territories and have to go through various stages. Therefore, when the judgment of Supreme Court was available to us some time in November 1975, even then we could not bring it. We could have brought it in the form of an Ordinance earlier. But the House has expressed its view many times that so far as taxation is concerned Ordinance should be avoided as far as possible to give effect to it. So I wanted to bring a Bill itself before the House for your approval. I am glad that the members who have made their observations have welcomed it.

SHRI D. K. PANDA: I raised other points, that is, about the Hindustan Lever Limited of Delhi branch How they have evaded tax and what are the charges against them and why they have been released now on bail?

SHRI PRANAB KUMAR MUKHER-JEE Unless the hon. Member brings to the notice this particular case, how can I know that?

(Interruptions)

वी मूल बन्ध हागा (पाली): सना-पति जी, मैं यह आनना चाहता हूं कि हाईकीट का अजेन्ट होने के बाद घरें में प्रत्ने कोर्ट का अजेन्ट होने के बाद घरें में प्रत्ने प्रविकारियों को क्या पिन्नमेन्ट दिया ? बल्तो इनके डिपार्टमेन्ट की घीर उसकी सजा हम मुक्तें । हाईकोर्ट का फैसला हो आबे, उसकी एप्लाई करें नहीं, उसके बाद चलीन हो; मुरीम कें.टं प्रपना अजेन्ट दे दे तो तब तक प्रापका डिपार्टमेन्ट क्या करता रहा ? प्राव्धिर एक बेन्केपर स्टेट में बिजनेसमेन वी चलना प्राधकार रखेतें हैं।

MR CHAIRMAN: The question is:

"That the Bill to amend retrospectively the law relating to sales tax as in force in the Union Territory of Delhi during a past period and to validate taxes on the sale or purchase of certain goods during such period, be taken into consideration."

The motion was adopted.

MR. CHA!RMAN: We shall now take up clause-by-clause consideration. There are no amendments:

The question is

"That Clauses 2, 3 and 1, the Enacting Formula and the Tit e stand part of the Bill."

The motion was adopted.

Clauses 2, 3 and 1, the Knocking Formula and the Title were added to the Bill."

SHRI PRANAB KUMAR MUKHER-JEE: I beg to move:

"That the Bill be passed".

MR. CHAIRMAN: Motion moved:

"That the Bill be passed"

भी मूल बन्द हागा (पाली) : समापति भी, में पूछ रहा था कि अध हाईकोर्ट ने अअमेरट दे दिया, सुप्रीम कौर्ट ने अअमेरट दे दिया तो भापको कितनी पंजी लौटानी थी ? कम से कम 40 करोड़ धापको लौटाने थे जिसकी भाज बापने मामे बंटे में इस बिल के जरिए से बचा लिया ।

SHRI B. V. NAIK: He has put the question to the Hon. Minister, Let him reply.

श्री मूल्यन्त हागा मैं यह पृष्ठ रहा हूँ भरने फाइनेंस भिनिन्टर साहब से कि बब सुपीम कोर्ट ने अअमेन्ट दे दिया और उसके पहले हाईकोर्ट ने अअमेन्ट दिया तो उतने समय तक भाषका सारा डिपार्टमेन्ट क्या करता रहा ?

समापित महोबय: यह वर्ड रीडिंग है, इसपर बोनने हुए प्रापको बिल्कुल क्लियर कर देना चाहिए कि प्राप इस बिल को सपोर्ट कर रहे हैं या रिजेक्ट कर रहे हैं। प्रभी थोड़ी देर पहले डिट्टों स्पीकर साहब ने श्री नाईक को याद दिलाया पा कि यह रीडिंग में बोलने की किनर्ने: गुंबायम है। मैं समझना हूं प्राप एक प्रच्छे पालिनटेरियन हैं, प्राप इसका लिहाब रखेंगे।

The question is:

"That the Bill be passed".

The motion was adopted.

16.20 hrs.

ANTIQUITIES AND ART TREAS-URES (AMENDMENT) BILL

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): Sir, I beg to move:

"That the Bill to amend the Antiquities and Art Treasures Act,

1972, as passed by Rajya Sabha, be taken into consideration."

The House would recall that this Bill was passed in 1972, but it took some time to notify that the Bill has come into operation. The main reason for that was that State Governments were requested to appoint Registration Officers whose salaries were to be paid by the Central Government. That discussion took quite some time. urged the State Governments to make the appointments as soon as possible. I am grateful to many of my colleagues in the State Governments for having responded to my request, but in the very nature of this Bill, until all State Governments had made proper and appropriate arrangements, it would not have served the purpose which this House intended if the Bill has been brought into operation. Therefore this Bill was finally brought into force with effect from 5th April 1976, throughout India except in the State of Sikkim.

Under the Act and the rules that were notified thereunder, all dealers had to register themselves and to register all antiquities which they had, along with the photographs, within two months and private collectors were required to do so within three months. Numerous representations. were received both from dealers as well as from private collectors that they needed more time to comply with the provisions of the Act. In fact, they had enough notice because the Bill had been passed by the House in 1972 been brought and it had all concerned, of notice the were waitapparently they but official notification to the start preparing for the registration of their objects. So representations were received that the time of two months for the dealers and three months for private collectors was much too short and that they would not be able to do it. They also had complaints about the rule that four photographs of each antiquity were to be deposited with the registration authorities. Due to